



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 148 Dispur, Saturday, 16th March, 2024, 26th Phalguna, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th March, 2024

No. LGL.13/2024/8.— The following Ordinance of the Assam Legislative Assembly which was promulgated by the Governor of Assam on 15th March, 2024 is hereby published for general information.

ASSAM ORDINANCE NO. IV OF 2024
THE ASSAM REPEALING ORDINANCE, 2024

**AN
ORDINANCE**

Preamble Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to repeal the Assam Moslem Marriages and Divorces Registration Act, 1935. **Assam Act
IX of 1935**

Now, therefore in exercise of the powers conferred under clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate in the Seventy-fifth year of the Republic of India, the following Ordinance, namely:—

Short title and commencement 1. (1) This Ordinance may be called the Assam Repealing Ordinance, 2024.
(2) It extends to the whole of Assam.
(3) It shall come into force at once.

Repeal and Savings 2. (1) The Assam Moslem Marriages and Divorces Registration Act, 1935 is hereby repealed. **Assam Act
IX of 1935**
(2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or any action taken under the Act, so repealed, before the date of commencement of this Repealing Ordinance, shall be deemed to have been validly done or taken under the repealed Act.

**GULAB CHAND KATARIA
GOVERNOR OF ASSAM**

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.